

(2) व्याख्या में, खंड (ii) में, विद्यमान मद (ख) के स्थान पर, निम्नलिखित मद प्रतिस्थापित की जाएगी, अर्थात्:-

“(ख) “पंजीकृत ब्रांड नाम” वाक्यांश का अर्थ है,-

- (क) व्यापार चिह्न अधिनियम, 1999 (1999 का केन्द्रीय अधिनियम 47) के अधीन 15 मई, 2017 को या उसके बाद पंजीकृत कोई ब्रांड, चाहे ब्रांड का बाद में पंजीकरण रद्द कर दिया गया हो या नहीं;
- (ख) प्रतिलिप्याधिकार अधिनियम, 1957 (1957 का केन्द्रीय अधिनियम 14) के अधीन 15 मई, 2017 को या उसके बाद पंजीकृत कोई ब्रांड;
- (ग) किसी भी अन्य देश में किसी विधि के अधीन 15 मई, 2017 को या उसके बाद पंजीकृत कोई ब्रांड; यह अधिसूचना 15 नवंबर, 2017 से लागू होगी।

संजीव कौशल,
अपर मुख्य सचिव, हरियाणा सरकार,
आबकारी तथा कराधान विभाग।

HARYANA GOVERNMENT
EXCISE AND TAXATION DEPARTMENT
Notification

The 14th November, 2017

No. 120/ST-2.— In exercise of the powers conferred by sub-section (1) of section 11 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, hereby makes the following amendments in the Haryana Government, Excise and Taxation Department, notification No. 36/ST-2, dated the 30th June, 2017, namely:-

Amendment

In the Haryana Government, Excise and Taxation Department, notification No. 36/ST-2, dated the 30th June, 2017,-

(1) in the Schedule,

- (i) for serial number 8 and 9 and entries thereagainst, the following serial numbers and entries thereagainst shall be substituted, namely: -

“8	0203, 0204, 0205, 0206, 0207, 0208, 0209	All goods, fresh or chilled
9	0202, 0203, 0204, 0205, 0206, 0207, 0208, 0209, 0210	All goods [other than fresh or chilled] other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I”;

(ii) serial numbers 10, 11, 12, 13, 14, 15, 16, 17 and entries thereagainst shall be omitted;

(iii) for serial numbers 21 and 22 and entries thereagainst, the following serial numbers and entries thereagainst shall be substituted, namely: -

“21	0304, 0306, 0307, 0308	All goods, fresh or chilled
22	0303, 0304, 0305, 0306, 0307, 0308	All goods [other than fresh or chilled] and other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I ” ;

- (iv) serial numbers 23,24 and entries thereagainst shall be omitted;
- (v) after serial number 30 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely: -

“30A	0504	All goods, fresh or chilled
30B	0504	All goods [other than fresh or chilled] other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I ” ;

- (vi) after serial number 43 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely: -

“43A	0710	Vegetables (uncooked or cooked by steaming or boiling in water), frozen, other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I ” ;
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- (vii) in serial number 46, under column (3), for the words “fresh or chilled” the words “fresh or chilled, dried” shall be substituted;
- (viii) after serial number 46 and entries thereagainst, the following serial numbers and entries thereagainst shall be inserted, namely: -

“46A	0714	Manioc, arrowroot, salep, Jerusalem artichokes, sweet potatoes and similar roots and tubers with high starch or inulin content, frozen, whether or not sliced or in the form of pellets other than those put up in unit container and, - (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I
46B	08	Dried makhana, whether or not shelled or peeled [other than those put up in unit container and,- (a) bearing a registered brand name; or (b) bearing a brand name on which an actionable claim or enforceable right in a court of law is available [other than those where any actionable claim or enforceable right in respect of such brand name has been foregone voluntarily], subject to the conditions as in the ANNEXURE I”;

- (ix) in serial number 77, under column (3), for the words “Flour, of potatoes” the words “Flour, powder, flakes, granules or pellets of potatoes”, shall be substituted;
- (x) after serial number 78 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely: -
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| “78A | 1106 10 10 | Guar meal”; |
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- (xi) after serial number 87 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely: -
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| “87A | 1210 10 00 | Hop cones, neither ground nor powdered nor in the form of pellets”; |
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- (xii) after serial number 93 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely: -
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| “93A | 1404 90 60 | coconut shell, unworked”; |
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- (xiii) in serial number 94, under column 3, for the existing entry, the following entry shall be substituted, namely:-
- “Jaggery of all types including Cane Jaggery (gur), Palmyra Jaggery;Khandsari Sugar”;
- (xiv) in serial number 103, under column (3), for the existing entry, the following entry shall be substituted, namely:-
- “Salt (including table salt and denatured salt) and pure sodium chloride, whether or not in aqueous solutions or containing added anti-caking or free flowing agents; sea water”;
- (xv) after serial number 103 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely: -
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| “103A | 26 | Uranium Ore Concentrate”; |
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- (xvi) after serial number 136 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely: -
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| “136A | 7113 | Bangles of lac/ shellac”; |
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- (2) In the Explanation, in clause (ii), for existing item (b), the following item shall be substituted, namely: -
- “(b) The phrase “registered brand name” means, -
- (A) a brand registered as on or after the 15th May, 2017 under the Trade Marks Act, 1999 (Central Act 47 of 1999) irrespective of whether or not the brand is subsequently deregistered;
- (B) a brand registered as on or after the 15th May, 2017 under the Copyright Act, 1957 (Central Act 14 of 1957);
- (C) a brand registered as on or after the 15th May, 2017 under any law for the time being in force in any other country.”.

This notification shall come into force with effect from the 15th November, 2017.

SANJEEV KAUSHAL,
Additional Chief Secretary to Government, Haryana,
Excise and Taxation Department.